

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

-----

LA/LEGN/2021/1959

The following bill which was introduced in the Legislative Assembly of the State of Goa on 28th January, 2021 is hereby published for general information in pursuance of Rule-138 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly.

-----

The Goa Land Revenue Code (Amendment) Bill, 2021

(Bill No. 12 of 2021)

A

BILL

further to amend the Goa Land Revenue Code, 1968 (Act No. 9 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Land Revenue Code (Amendment) Act, 2021.

(2) It shall come into force on such date as the Government may, by Notification in the Official Gazette, appoint.

2. Amendment of section 30.— In section 30 of the Goa Land Revenue Code, 1968 (Act No. 9 of 1969) (hereinafter referred to as the "principal Act"), the following proviso shall be inserted, namely:—

"Provided that the provisions of this section shall not be applicable to the land in occupation of the Government, Corporation of the City of Panaji, a Municipal Council or a Village Panchayat and land to be used for installation of solar or wind power station."

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

[REDACTED]

-----

[REDACTED]

[REDACTED]

[REDACTED]

3. *Amendment of section 32.*— In section 32 of the principal Act, in sub-section (6A), for the word “amend”, the expression “add to, or omit from, or otherwise amend” shall be substituted.

4. *Amendment of section 173.*— In section 173 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Subject to the provisions of this Code and the rules made thereunder every notice under this Code may be served either by tendering or delivering a copy thereof, or sending such copy by post or electronically or in any other manner as prescribed, to the person on whom it is to be served, or his authorized agent or, if service in the manner aforesaid cannot be made, by affixing or displaying a copy thereof at his last known place of residence or at some place of public resort in the village in which the land to which the notice relates is situated, or on such website as may be specified by the Government by a notification in the Official Gazette.”

#### Statement of Objects and Reasons

The Bill seeks to amend section 30 of the Land Revenue Code, 1968 (Bill No. 9 of 1969) (hereinafter referred to as the “said Act”) so as to exempt land in occupation of the Government and land used for the solar or wind power stations from the application of provisions of section 30 of the said Act.

The Bill seeks to amend section 32 sub-section (6A) of the Goa Land Revenue Code 1968 (Act No. 9 of 1969) to empower the Government to add or omit any entry from the table specified in clause (ii) of sub-section 6 of section 32 of the said Act.

The Bill also seeks to amend section 173 of the Goa Land Revenue Code 1968 (Act No 9 of 1969) so as to facilitate delivery of notices through electronic mode or such other mode as prescribed and publication of such notices on notified website.

This Bill seeks to achieve this object

#### Financial Memorandum

Financial implications are involved in the Bill and cannot be quantified at this stage.

#### Memorandum Regarding Delegated Legislation

Clause 3 of the Bill empowers the Government to issue Notification so as to add or omit any entry from the table specified in clause (ii) of sub-section 6 of section 32 of the said Act.

Clause 4 of the Bill empowers the Government to make rules for prescribing the manner of service of notice and to issue notification for specifying website.

This delegation is of normal character.

Porvorim, Goa                      JENNIFER MONSERRATE  
27th January, 2021                (Minister for Revenue)

Assembly Hall                      (NAMRATA ULMAN)  
Porvorim, Goa                      Secretary to the Legislative  
27th January, 2021                      Assembly

#### Governor's Recommendation Under Article 207 of The Constitution of India

In pursuance of Article 207 of the Constitution of India, I, Bhagat Singh Koshyari, Governor of Goa, hereby recommend the introduction and consideration of the Goa Land Revenue Code, 1968 (Amendment) Bill, 2021 by the Legislative Assembly of Goa.

Place: Raj Bhavan BHAGAT SINGH KOSHYARI  
Dona Paula, Goa.                      Governor of Goa

Date: 27th January, 2021.

